

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

**7.O.A. No.060/00504/14**

(6)

**Gurpreet Singh Batth & Others Vs. U.O.I. & Others**

**13.01.2015**

Present: Mr. P.M. Kansal, proxy counsel for the applicants

Mr. Anil Sharma, proxy counsel for Respondents No. 1 & 2

Mr. H.S. Saggu, counsel for Resp. No. 3

Mr. B.B. Sharma, counsel for Resp. No. 4

1. Learned counsel for Respondents No. 1 & 2 states that even after joining of Respondent No. 3 to the post of Professor, the applicants have been allowed to continue on his contractual appointment. He further submits that averment to the above effect has been made in the written statement filed by the respondents.
2. In view of the above, learned counsel for the applicants submits that the O.A. may be disposed of as having been rendered infructuous.
3. Ordered accordingly.

**(UDAY KUMAR VARMA)**

**MEMBER (A)**

**(SANJEEV KAUSHIK)**

**MEMBER (J)**

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